

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – II

Excise Miscellaneous Application No.50835 of 2019

(On behalf of Department)

In

Excise Appeal No.50707 of 2019

[Arising out of Order-in-Appeal No.499(SM)CE/JPR/2018 dated 30/11/2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur]

**Commissioner, Central Goods &
Service Tax & Central Excise, Alwar**

...Appellant

VERSUS

M/s. Balkrishna Industries Ltd.

...Respondent

SP-923, Industrial Area, Phase-III,
Bhiwadi, Alwar.

APPEARANCE:

Mr. Pradeep Gupta, Authorised Representative for the Appellant
None for the Respondent

Coram: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

DATE OF HEARING : 29/10/2019

DATE OF DECISION : 29/10/2019

FINAL ORDER No. 51461/2019

ANIL CHOUDHARY:

Miscellaneous application seeking withdrawal of the impugned appeal has been filed by the Department, in accordance of Board's instructions dated 22/08/2019 issued under F. No. 390/Misc/116/2017-JC, which has revised the pecuniary limit of this Tribunal.

2. In view thereof it is clear that now the appeal involving value of Rs. 50,00,000/- and above can only be filed before this Tribunal.

This limit earlier was of Rs. 20,00,000/-. Accordingly, the appeal in hand is allowed to be withdrawn.

3. The Misc. Application is allowed and the appeal stand, accordingly, dismissed as withdrawn.

[Dictated & pronounced in the open Court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Anita